

ITEM NO.16/1

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).6564/2026

[Arising out of impugned final judgment and order dated 23-02-2026 in A482 No. 20610/2024 passed by the High Court of Judicature at Allahabad]

KAILASH CHANDRA KAPRI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

FOR ADMISSION.....[TO BE TAKEN UP AT THE TOP OF THE BOARD]

IA No. 111999/2026 - EXEMPTION FROM FILING O.T.

IA No. 113192/2026 - INTERVENTION/IMPLEADMENT

IA No. 112000/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 29-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) : Mr. Rajesh Gulab Inamdar, AOR

Mr. Shashwat Anand, Adv.

Ms. Sheena Taqui, Adv.

Ms. Akanksha Saini, Adv.

Mr. Shashank Tiwari, Adv.

Mr. Ankur Azad, Adv.

Ms. Saumitra Anand, Adv.

Mr. Faiz Ahmad, Adv.

Mr. Shrey Bhushan, Adv.

Mr. Raghav Grover, Adv.

Mr. Mohd. Kumail Haider, Adv.

For Respondent(s) : Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Leave granted.
2. Various directions are passed by this Court as contained in the reportable reasoned signed order.
3. The information sought from the Registrar General of the

Allahabad High Court in Para 44 of the reportable reasoned signed order should reach the Registry of this Court on or before 13.07.2026.

4. Post this matter for further hearing along with the status report that may be received from the High Court of Judicature at Allahabad.

5. The matter shall be treated as part heard.

(HARPREET KAUR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)

(Reportable reasoned signed order is placed on the file)

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R E C O R D O F P R O C E E D I N G S

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Mr. Raghav Grover, Adv.

Mr. Mohd. Kumail Haider, Adv.

For Respondent(s) : Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We heard Mr. Rajesh Gulab Inamdar, the learned counsel appearing for the petitioner (original accused) and Ms.

Ruchira Goel, the learned counsel appearing for the respondents.

2. The criminal proceedings of Case No.545/1991 arising out of Case Crime No.115/1989 registered with GRP Rambagh Police Station, District Allahabad for the offence punishable under Sections 147, 323, 504 respectively of the Indian Penal Code (for short, "the IPC") and Section 120 of the Railway Act are hereby quashed.

3. Reasons to follow by a separate order.

(HARPREET KAUR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)